

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 116 of 2020

IN THE MATTER OF:

**Nurani Subramanian Suryanarayanan
Liquidator for M/s. Care IT Solutions Pvt. Ltd.**

...Appellant.

Versus

**Employees State Insurance Corporation,
Rep. by its Regional Director & Ors.**

...Respondents.

Present:

For Appellant: Mr. Aravind C and Mr. Rishabh Tripathi, Advocate.

For Respondent: Mr. Paras Sachdeva, Advocate for R-1&R-2.

**ORDER
(Virtual Mode)**

29.01.2021 Learned Counsel for the Appellant submits that in the present matter, the amount concerned relates to Employees State Insurance Corporation Act, 1948. It is stated that the Respondent Nos. 1 and 2 want to claim the amounts as falling under Section 36 (4) (a) (i) of Insolvency and Bankruptcy Code, 2016. It is stated that there is no record of such amounts.

Learned Counsel for Respondent Nos. 1 and 2 submits that he has personal difficulty today and is not ready with the submissions. One last opportunity is given.

List the Appeal 'For Admission (After Notice)' Hearing on **26th February, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Mr. V.P. Singh]
Member (Technical)**